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**(2024) 12 UK CK 0087**

**Uttarakhand High Court**

**Case No:** First Bail Application No. 866 Of 2024

Sahjad Ansari

APPELLANT

Vs

State Of Uttarakhand

RESPONDENT

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**Date of Decision:** Dec. 31, 2024

**Acts Referred:**

- Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 22

**Hon'ble Judges:** Ravindra Maithani, J

**Bench:** Single Bench

**Advocate:** Basant Singh, Pramod Tiwari

**Final Decision:** Allowed

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### Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No. 90 of 2024, under Section 8/22 of the Narcotic Drugs and Psychotropic Substances Act, 1985, Police

Station Kichha, District Udham Singh Nagar. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. It is argued that the co-accused having similar role has already been granted bail.

4. Learned State counsel admits this fact.

5. Having considered the entirety of facts, this Court is of the view that the applicant deserves to be enlarged on bail.

6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each of the like amount, to the satisfaction of the Court concerned.